

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

RSA No. 2865 of 2007 (O&M)

B.B.M.B

Petitioner(s)

Versus

Suresh and ors.

Respondent(s)


To,

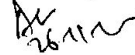
**Respondent No. 3**

Maya Devi wife of late Sh. Shankar, resident of Village  
& P.O Tigaon, Distt. Faridabad.

Whereas it is proved to the satisfaction of this court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued against him to appear in this court on the **12<sup>nd</sup> May, 2020(Actual)** personally or through some one authorized by law to act for him or an Advocate of this court to defend the above noted case failing which it will be heard and decided in his absence.

Given under my hand and the seal of this Court on 26th day of Nov., 2019.

  
Supdt. Gr.I (Civil-II)  
Punjab and Haryana High Court,  
Chandigarh

  
26/11/19